

SHRI B. N. DATAR: There is no constitutional provision, but there are provisions which are equally sacred or important.

SHRI C. G. K. REDDY: Sir, I should like to ask how, when we have sworn allegiance to the Constitution, we justify ourselves paying indirect allegiance to a foreign sovereign? Is it not a violation of the Constitution?

SHRI K. S. HEGDE: There is no violation of the Constitution.

DR. K. N. KATJU: This is not so. This is a matter of what we may call a convention and an agreement arrived at with which the hon. Members are quite familiar. It has nothing to do with the Constitution. (*Interruptions.*) It is extraordinary that you will not let me speak.

PROF. G. RANGA: You first of all amend what your colleague has said. It is only a matter of convention.

SHRI MAHAVIR TYAGI: Yes.

PROF. G. RANGA: It is only a convention; so, better amend what your colleague has said.

SHRI H. D. RAJAH: What is the sacredness attached to it?

SHRI B. N. DATAR: The sacredness is.....

DR. K. N. KATJU: Every one of us, every Indian, owes allegiance to our Constitution and to nothing else; but then, apart from the Constitution, we may enter into agreements, and it may be, as a result of the agreement, that the Queen of England is the symbolic head of a Commonwealth of which we, the Republic of India, are a member. There is no question of sanctity.

SHRI C. G. K. REDDY: I should like to know, Sir, how the hon. Minister, clever lawyer as he is, tries to justify that there is no violation of the Constitution.. ..

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SHRI K. S. HEGDE: There is no violation.

SHRI B. K. P. SINHA: No violation of the Constitution.

SHRI C. G. K. REDDY:when it is said that the Queen of England, the queen of a foreign country, who has nothing to do with this country, is the head of a group of which we are supposed to be a member?

DR. K. N. KATJU: I do not think that there is any violation, Sir.

MR. CHAIRMAN: Mr. Imbichibava.

SHRIMATI SHARDA BHARGAVA: On a point of order, Sir. The questioner wanted to ask supplementaries.

MR. CHAIRMAN: I have always given her the first chance but she never gets up.

SHRIMATI SHARDA BHARGAVA: She got up but there are young men and she is an old lady.

MR. CHAIRMAN: Do you want to ask any question?

SHRIMATI SHOILA BALA DAS: No, Sir.

SHRI P. SUNDARAYYA: One question, Sir.

MR. CHAIRMAN: No.

GRANT OF INDIAN CITIZENSHIP TO MUSLIMS WHO RETURNED FROM PAKISTAN

*262. SHRI E. K. IMBICHIBAVA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether Government have received any applications for the grant of Indian Citizenship from Muslims who have returned to India from Pakistan; and

(b) if so, what action has been taken thereon?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) All

persons, whether Muslims or non-Muslims, who returned to India from Pakistan with a permit for permanent settlement were eligible for Indian citizenship by registration, if they had completed 6 months residence in India by 26th January 1950. Such persons were not required to make any formal applications.

(b) 4,265 persons, who were eligible for Indian citizenship, as explained above, were duly registered.

SHRI E. K. IMBICHIBAVA (*English translation of question asked in Malayalam*): One Hajee K. Imbichi Koyathangal of Malappuram, Malabar, who returned from Pakistan in 1948, on application for Indian citizenship, was denied it. Is it a fact?

SHRI B. N. DATAR: The English version was not also clear.

MR. CHAIRMAN: Some gentlemen who applied for an Indian citizenship in 1948 was not given it. Is it a fact? That is the question.

PROF. G. RANGA: He was arrested and deported.

SHRI B. N. DATAR: If his name is given to us, we shall make enquiries.

SHRI K. C. GEORGE: Is it not a fact that representation has been made by a Member of Parliament in this behalf?

SHRI B. N. DATAR: We have received some representations and they have been duly attended to.

SHRI H. D. RAJAH: What was the result of that attention, Sir?

SHRI B. N. DATAR: I am not referring to the particular representation that he is mentioning.

SHRI E. K. IMBICHIBAVA (*English translation of question put in Malayalam*): Will he be permitted to return if he so desires?

SHRI B. N. DATAR: We have not got any information about that gentleman at all.

MR. CHAIRMAN: And you cannot give an answer.

SHRI E. K. IMBICHIBAVA (*English translation of remark made in Malayalam*): Half a dozen letters sent by the Party as well as my representation sent to the Ministry of External Affairs are there.

MR. CHAIRMAN: They are all there. All the representations made on that behalf to your Ministry must be with you.

SHRI B. N. DATAR: All the representations must be with us, if at all they have been made.

SHRI P. SUNDARAYYA: Then, how does the Minister say that there is no information whatsoever?

SHRI B. N. DATAR: I cannot give the information off-hand so far as this particular person is concerned.

SHRI P. SUNDARAYYA: The question arose because of that particular person and the hon. Member represented the case to you.

MR. CHAIRMAN: The question is not about a particular person; it is about all the persons who returned from Pakistan. This gentleman happens to be one of them and his name has been specifically mentioned at the time of the supplementaries and, therefore, he says that if you give him further information, he will investigate the matter.

AWARD OF INDIAN CULTURAL SCHOLARSHIPS TO INDIAN STUDENTS DOMICILED ABROAD

*263. **SHRIMATI SHOILA BALA DAS**: Will the Minister for EDUCATION be pleased to state:

(a) how many students of Indian origin domiciled abroad have been granted Indian cultural scholarships since 31st December 1950; and

(b) how many of them are girls?